

**Central Administrative Tribunal
Principal Bench**

OA No.1414/2016

New Delhi, this the 9th day of July, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

S. C. Bhardwaj
DANICS officer (now retired)
S/o Late Sain Dass
R/o 158, Kadambari Apartments,
Sector-9, Rohini,
Delhi 110085. Applicant.

(By Advocate, Shri Sourabh Ahuja)

Vs

1. GNCT of Delhi
Through its Chief Secretary
Delhi Secretariat, IP Estate,
New Delhi 110 002.
2. Mr. Manjit Rai Arora
Inquiry Officer,
Directorate of Vigilance
6th Level, C-Wing, Delhi Secretariat,
New Delhi 110 006.
3. Chief Vigilance Officer
Directorate of Vigilance
GNCT of Delhi
4th Level, C-Wing,
Delhi Secretariat,
New Delhi 110 006.
4. Union of India
Through its Secretary
Ministry of Home Affairs,
North Block, New Delhi.
5. Joint Secretary (UT)
Ministry of Home Affairs,
Govt. Of India,
North Block, New Delhi 110 001.

6. Secretary
Ministry of Home Affairs,
Union of India
North Block,
New Delhi Respondents.

(By Advocates, Shri Vijay Pandita for respondent Nos.1 to 3 and Shri Subhash Gosain for respondent Nos.4 to 6.)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman:

It is represented by learned counsel for the applicant as well as learned counsel for the respondents that the relief prayed for in the OA has since been extended to the applicant vide order dated 31.05.2018.

In that view of the matter, the OA is dismissed as infructuous.

(Pradeep Kumar)
Member (A)

**(Justice L. Narasimha Reddy)
Chairman**

/pj/